

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROYAL KITCHEN APPLIANCES PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Royal Kitchen Appliances Pvt. Ltd.
2.	Date of incorporation of corporate debtor	24/07/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi & Haryana, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN U74140DL2014PTC269420
5.	Address of the registered office and principal office (if any) of corporate debtor	C-50 NDSE I, New Delhi, South Delhi, 110048, India.
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 19-08-2019 (Intimation by IRP received on 22-08-2019)
7.	Estimated date of closure of insolvency resolution process	15-02-2020 (180 days beginning Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Sandeep Jain IBBI/IPA-001/IP/P-01740/2019-2020/12622
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-5/527, Milan Vihar Apartments, Plot No 72, I.P. Extension, Patparganj, Near Max Hospital, Delhi-110092 Email id sandeep@spjca.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o S S P J & Co., Chartered Accountants, 105, First Floor, Roots Tower, Laxmi Nagar District Center, Delhi-110092 Email id sandeep@spjca.in
11.	Last date for submission of claims	05-09-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Royal Kitchen Appliances Pvt. Ltd. on 19-08-2019.



CA SANDEEP JAIN
B.Com, FCA, LL.B., MBM, DIRM (ICAI)
Insolvency Resolution Professional
Regd.No. IBBI/IPA-001/IP/P-01740/2019-2020/12622

The creditors of Royal Kitchen Appliances Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 05-09-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : CA Sandeep Jain



Date and Place:

: 23-08-2019 Delhi

CA SANDEEP JAIN
B.Com, FCA, LL.B., MBM, DIRM (ICAI)
Insolvency Resolution Professional
Regd.No. IBBI/TPA-001/IP/P-01740/2019-2020/12622